

1	2	1	2
223	Shri Farooq Ahmed	268.	Shri S Pande
224.	Shri G.M. Gulbani	269.	Shri B.D. Gupta
225.	Shri L.R. Mirchandani	270.	Shri C Kapoor
226.	Shri Mukesh Duggal	271.	Ms Tanuja Mukherjee
227.	Shri B.R. Chopra	272.	Shri M.A.A. Gaffar
228.	Shri R.S. Juneja	273.	Shri Ashok Gaikwad
229.	Shri Sudhakar Bokade	274.	Shri S. Saroj
230.	Shri O.P. Rathin	275.	Shri N.M. Manchanda
231.	Miss Barkha Roy	276.	Shri A. Alvi
232.	Shri Satram Rohra	277.	Smt Jaya Bachchan
233.	Shri Akbar Ali Khan	278.	Shri G.C. Jain
234.	M's. A.K. Movies	279.	Shri R.D. Jain
235.	Shri Satish Kulkarni	280.	M's Venus Records & Tapes (P) Ltd
236.	Shri Kewal Sharma		
237.	Shri N. Chandra		
238.	Shri Mukesh Bhatt		
239.	Shri Ramesh Singhal		
240.	Shri Bharat Nahata		
241.	Shri Satyendrapal		
242.	Shri A. Samant		
243.	Shri B. Subhash		
244.	Shri C.D. Mukherjee		
245.	Miss Deepika Chikalia		
246.	Miss R. Nath		
247.	Shri Govind Nihalani		
248.	Shri Harish Lamba		
249.	Shri Harmesh Malhotra		
250.	Shri K.A.S. Deol		
251.	Shri N.K. Tulsian		
252.	Shri P.G. Thakkar		
253.	Shri R.N. Sippy		
254.	Shri Rajan Sippy		
255.	Shri R.K. Khanna		
256.	Shri Ranjit Beri		
257.	Smt Rashmi Anand		
258.	Shri R.K. Modi		
259.	Shri S.M.D. Topiwala		
260.	Shri Sardar Dhawan		
261.	Shri Shatrughan Sinha		
262.	Shri T.C. Dewan		
263.	Ms Zeenat Aman		
264.	Shri G. Nadhani		
265.	Smt. Hakhn Waheeda		
266.	Shri Rajesh Khanna		
267.	Shri Prakash Mehra		

[Translation]

Income Tax Dues

1195. SHRI KASHIRAM RANA :

SHRI MOHAMMAD ALI ASHRAF FATMI :

Will the Minister of FINANCE be pleased to state

(a) the number of persons against whom an account of Rs. one lakh or more is outstanding on account of income tax; and

(b) the total amount of income-tax yet to be recovered?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) The number of assesseees against whom an amount of Rs. one lakh and more was due as income-tax as on 31.12.1995 was 75688

(b) The total outstanding demand of Corporation Tax and Income-tax was Rs. 28978.14 crores at the end of financial year 1995-96.

[English]

Growth Centres

1196. SHRI SOUMYA RANJAN : Will the Minister of INDUSTRY be pleased to state

(a) whether locations of Growth Centres to promote industrialisation of backward areas have since been identified.

(b) if so, the details thereof place wise and State-wise.

(c) the details of progress made in providing necessary infrastructural facilities particularly in respect of power, water, telecommunication and banking in the already identified growth centres, and

(d) the action plan envisaged for the year 1996-97?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). Yes, Sir. Out of 71 growth centres proposed to be developed under the Growth Centre Scheme, 1983, the locations of 70 centres have already been identified. Details are given in the enclosed statement.

(c) and (d). The development of growth centres and implementation of the Growth Centre Scheme is with the State Governments. The role of the Central Government is in the appraisal and monitoring of the development of the growth centres and granting Central assistance which limited upto Rs.10 crores per growth centre.

The entire amount of the Central assistance stands released in respect of the nine centres and the other approved centres are at various stages of development, i.e. land acquisition, setting up of infrastructure facilities for supply of power, water, telecommunication banking etc. The total Central assistance released so far is Rs. 200.79 crores.

The development of the growth centres is an ongoing process under the scheme included in the 8th Five Year Plan. As the responsibility for the development of the growth centres is with the States, the Union Government's action plan aims at providing the matching resources of the Government according to the progress made in respect of the individual growth centres.

STATEMENT

No. of Growth Centres Allocated - 71

No. of Growth Centres Selected - 70

Name of the Growth Centre	District
1	2
Andhra Pradesh (4)	
1. Hindupur	Anantapur
2. Khammam (Vomsoor Mandal)	Khammam
3. Ongole	Prakasam
4. Vizianagaram-Bobbili	Vizianagaram
Arunachal Pradesh (1)	
5. Niklok Ngorlung	East Siang
Assam (3)	
6. Chariduar	Sonitpur
7. Balijana	Goalpara
Bihar (6)	
8. Bhagalpur	Bhagalpur
9. Darbhanga	Darbhanga

1	2
10. Hazaribagh	Hazaribagh
11. Begusarai	Begusarai
12. Muzzafarpur	Muzzafarpur
13. Chhapra	Chhapra
Goa (1)	
14. Electronic City	Verna Plateau
Gujarat (3)	
15. Gandhidham	Kutch
16. Palanpur	Banaskantha
17. Vagra	Bharuch
Haryana (2)	
18. Bawal	Rewari
19. Ambala	Ambala
Himachal Pradesh (1)	
20. Kangra	Kangra
Jammu & Kashmir (2)	
21. Ganderbal	Srinagar
22. Sambha	Jammu
Karnataka (2)	
23. Dharwad	Dharwad
24. Raichur	Raichur
25. Hassan	Hassan
Kerala (2)	
26. Alleppey-Pathanamthitta	Alleppey-Pathanamthitta
27. Kannur-Kozhikode-Malappuram	Kannur-Kozhikode-Mallapuram
Madhya Pradesh (6)	
28. Borai	Durg
29. Chainpura	Guna
30. Ghirongi	Bhind
31. Kheda	Dhar
32. Satlapur	Raisen
33. Siltara	Raipur
Maharashtra (5)	
34. Akola	Akola
35. Chandrapur	Chandrapur
36. Dhule	Dhule
37. Ratnagiri	Ratnagiri
38. Nanded	Nanded
Manipur (1)	
39. Kanglatongbi	Senapati
Meghalaya (1)	
40. Mendipathar	East Garo Hills

1	2
Mizoram (1)	
41. Luangmual	Aizawl
Nagaland (1)	
42. Dimapur	Kohima
Orissa (4)	
43. Chatrapur	Ganjam
44. Chiplima	Sambalpur
45. Duburi	Cuttack
46. Kesinga	Kalahandi
Pondicherry (1)	
47. Karaikal	Pondicherry
Punjab (2)	
48. Bhatinda	Bhatinda
49. Pathankot	Gurdaspur
Rajasthan (5)	
50. Abu Road	Birohi
51. Bhilwara	Shilwara
52. Bikaner	Bikaner
53. Jhalawar	Jhalawar
54. Dholpur	Dholpur
Tamilnadu (3)	
55. Erode	Periyar
56. Panangudi-Thirumarugal	Thanjavur
57. Tirunaveli (Gangai Kondan Nanur Bloc)	Tirunaveli Kattabomman
Tripura (1)	
58. Uttar Champamura	West Tripura
Uttar Pradesh (8)	
59. Bachauli-Buzurg	Jhansi
60. Banthara	Shahjahanpur
61. Chaudharpur	Moradabad
62. Dibrapur	Etawah
63. Khurja	Bulandshahr
64. Mungrn Satharia	Jaunpur
65. Sahjanwa	Gorakhpur
66. Shivrajpur-Padampur	Pauri-Garhwal
West Bengal (3)	
67. Bolpur	Birbhum
68. Jalpaiguri	Jalpaiguri
69. Malda	Malda
Sikkim	
70. Majhitar	Ragnpo East district

Figures in brackets shown against each State indicates the number of growth centres allocated to that State.

Drug Trafficking

1197. SHRIMATI VASUNDHARA RAJE : Will the Minister of FINANCE be pleased to state

(a) whether the Government are aware of the growing drug abuse and illicit trafficking in the country;

(b) if so, the efforts made by the Government to check such incidents;

(c) whether the Government also propose to bring forward any legislation in this regard in order to check such incidents more effectively; and

(d) if so, the details thereof?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b) The Government is aware of the drug problem in the country. Through the help of voluntary organisations there are a number of Drug Awareness Counseling and Assistance Centres and Deaddiction-Cum-Rehabilitation Centres to provide counselling, treatment and rehabilitation services to drug addicts all over the country.

The enforcement agencies have been instructed to maintain the utmost vigil and step up enforcement efforts under the provisions contained in NDPS Act to combat drug trafficking in the country.

(c) and (d). No, Sir.

[Translation]

United Nations Conference on Housing

1198. SHRI SATYA DEO SINGH :
SHRI ANANTH KUMAR :

Will the Minister of FINANCE be pleased to state

(a) whether in the recently held United Nations Housing Conference, India has urged upon the affluent countries to make available to the developing countries more funds and modern technology so as to increase their participation in the market of the developed countries which can help to raise their living standards;

(b) if so, the details thereof; and

(c) the response of the affluent countries in this regard?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) to (c) In the recently concluded Habitat-II Conference at Istanbul during June 3-14, 1996, India was chosen as the spokesman for G-77 countries in the Working Group on International Cooperation and Coordination and Implementation and follow up Action of the Habitat Agenda. During the negotiations, the need for international cooperation for human settlements development was fully appreciated and the developed countries agreed to strive to fulfil the target of 0.7% of their Gross National Product (GNP) flowing to the